## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI SPECIAL BENCH

CP/CA. No. 197/2016

IN THE MATTER OF:

M/s Actutate Business Consulting Pvt. Ltd.

PETITIONER

Vs.

M/s Ambika Trading and Constructions

.......

RESPONDENT

Company Pvt. Ltd.

SECTION:

Under Section 439(1)(b), 433(e) & 434

Order delivered on 21.07.2017

Coram:

R. VARADHARAJAN HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN HON'BLE MEMBER (TECHNICAL)

For the Petitioner

:- Ms. Madhuri, Advocate

For the Respondent

ORDER

Learned Counsel for the petitioner represent that in terms of the order dated 21st May 2017 the compliance, affidavit has been filed in terms of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 with diary no. 187 dated 13.07.2017. Let the registry / Bench officer check and the call the matter on 26th July 2017.

- Sd -(deepa krishan) member (technical)

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Sdl-